

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 52/09 scheduled to be held on 31.03.2009.

The Meeting No. 52/09 of Norms Committee-II was held on 31.03.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D. Ghosh, AIA	M/o Steel
2.	Sh. N.L. Goswami, Sr. DO	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(94)/08/TSW/B dated 12.02.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

2	Case No.: 11/38/81-ALC2/2008	Party Name:GARGI ENTERPRISES,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00573/AM09/	RLA File :07/24/040/00424/AM08/	Lic.No/Date:0710053303 12.09.2007	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

3	Case No.: 12/38/81-ALC2/2008	Party Name:PERMASTEELISA (INDIA) PVT. LTD.,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00574/AM09/	RLA File :07/24/040/00425/AM08/	Lic.No/Date:0710053353 14.09.2007	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

4	Case No.: 145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee decided to defer the case and to be relisted on 28.04.2009.			

5	Case No.: 13/38/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00575/AM09/	RLA File :07/24/040/00560/AM08/	Lic.No/Date:0710054359 05.11.2007	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Committee observed that the case has already been approved by NC in its meeting dated 10.12.2008. Hence, decided to withdraw the case.			

6	Case No.: 10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Weight of export product may be indicated as 28343 Kg.
2. Quantity of import item at S.No. 1 may be reduced to 23621 kg. inclusive of 1 % wastage.
3. Total value of import items at S. No. 11 to 13 not to exceed 1% of FOB value.
4. Total value of import items at S. No. 2 to 7, 10, 14 and 15 not to exceed 15% of FOB value.
5. The import items at S. No. 8 & 9 may be allowed as applied for.

R/A may take suitable consequential action accordingly.

7	Case No.:10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 12.05.2009.			

8	Case No.:4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491 19.03.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be re-listed on 12.05.2009.			

9	Case No.:72/15/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00240/AM09/	RLA File :07/24/040/00091/AM09/	Lic.No/Date:0710057668 02.06.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(56)/2008/40 dated 23.01.2009. (copy enclosed).			

R/A may take suitable consequential action accordingly.

10	Case No.:2/17/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00249/AM09/	RLA File :07/24/040/00160/AM09/	Lic.No/Date:0710058366 08.07.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 52/81 actually held on 31.03.2009. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per table enclosed, based on sub-committee report. R/A may take suitable consequential action accordingly.			

11	Case No.:16/17/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00263/AM09/	RLA File :03/95/040/00305/AM09/	Lic.No/Date:0310478477 14.07.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 52/81 actually held on 31.03.2009. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 12.05.2009.			

12	Case No.:29/17/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00276/AM09/	RLA File :06/24/040/00016/AM09/	Lic.No/Date:0610013695 17.07.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 52/81 actually held on 31.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(70)/07/TSW/B/70 dated 09.02.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

13	Case No.:15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	Defer Date:31.03.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.

14	Case No.:17/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00579/AM09/	RLA File :04/24/040/00147/AM09/	Lic.No/Date:0410098572 12.09.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

15	Case No.:1/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00546/AM09/	RLA File :05/24/040/00972/AM08/	Lic.No/Date:0510227684 17.09.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

16	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

17	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.N0. 52/81 actually held on 31.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.

18	Case No.:3/38/81-ALC2/2008	Party Name:ELECTROLEAD PUNE PVT LTD	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00548/AM09/	RLA File :31/24/040/00218/AM09/	Lic.No/Date:3110036177 21.11.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 52/81 actually held on 31.03.2009.The committee observed that this case has already been approved in meeting dated 03.02.2009. Hence decided to withdraw the case.			

19	Case No.:4/38/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00549/AM09/	RLA File :61/24/040/00058/AM09/	Lic.No/Date:6110000248 24.11.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 52/81 actually held on 31.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

20	Case No.:5/38/81-ALC2/2008	Party Name:POWER GEAR LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00550/AM09/	RLA File :07/24/040/00483/AM09/	Lic.No/Date:0710061262 25.11.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 52/81 actually held on 31.03.2009. The committee observed that this case has already been approved in meeting dated 03.02.2009. Hence decided to withdraw the case.			

21	Case No.:7/38/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM09/	RLA File :04/24/040/00207/AM09/	Lic.No/Date:0410100295 25.11.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0. 52/81 actually held on 31.03.2009. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: -			

1. Information in respect of item at S.No. 1, 3, 4, 5 & 11 of Standard Deficiency Format.

22	Case No.:8/38/81-ALC2/2008	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00553/AM09/	RLA File :04/24/040/00118/AM08/	Lic.No/Date:0410100312 25.11.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 12.05.2009: - 1. Information in respect of item at S.No. 4 & 11 of Standard Deficiency Format.			

23	Case No.:23/38/81-ALC2/2008	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00585/AM09/	RLA File :02/24/040/00201/AM09/	Lic.No/Date:0210120549 02.12.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.			

24	Case No.:24/38/81-ALC2/2008	Party Name:SU-KAM POWER SYSTEMS LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00586/AM09/	RLA File :05/24/040/00560/AM09/	Lic.No/Date:0510231987 02.12.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 12.05.2009.			

25	Case No.:25/38/81-ALC2/2008	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00587/AM09/	RLA File :05/24/040/00564/AM09/	Lic.No/Date:0510232058 03.12.2008	Defer Date:31.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.05.2009.				

26	Case No.:27/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00589/AM09/	RLA File :04/24/040/00191/AM09/	Lic.No/Date:0410100521 03.12.2008	Defer Date:31.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.				

27	Case No.:28/38/81-ALC2/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00590/AM09/	RLA File :04/24/040/00185/AM09/	Lic.No/Date:0410100522 03.12.2008	Defer Date:31.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.				

28	Case No.:29/38/81-ALC2/2008	Party Name:SAMRAKSHANA ELECTRICALS LTD	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00591/AM09/	RLA File :09/24/040/00335/AM09/	Lic.No/Date:0910036195 04.12.2008	Defer Date:31.03.2009
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. Based on the recommendations of the representative of DHI present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-				
1. Quantity of inputs for export item at S.No. 1 may be allowed as per SION S. No. C-334.				

2. Quantity of inputs for export item at S.No. 2 may be allowed as per SION S. No. C-325.

R/A may take suitable consequential action accordingly.

29	Case No.: 30/38/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00592/AM09/	RLA File :34/24/040/00159/AM09/	Lic.No/Date:3410022845 04.12.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.05.2009.			

30	Case No.: 33/38/81-ALC2/2008	Party Name:SUZLON GENERATORS LTD	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00595/AM09/	RLA File :31/24/040/00237/AM09/	Lic.No/Date:3110036337 05.12.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that report from DIPP and DHI is still awaited and decided to remind them to furnish the same. The case stands deferred and to be relisted on 12.05.2009.			

31	Case No.: 34/38/81-ALC2/2008	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00596/AM09/	RLA File :03/95/040/00530/AM09/	Lic.No/Date:0310496943 08.12.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 12.05.2009.			

32	Case No.: 36/38/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00598/AM09/	RLA File :05/24/040/00576/AM09/	Lic.No/Date:0510232318 10.12.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 52/81 actually held on 31.03.2009. Based on the recommendations of the representative of DC(SSI) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-

1. Quantity of import item at S.No.1 may be allowed as applied for inclusive of 1% wastage.
2. Quantity of import items at S.No.2 & 3 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

33	Case No.:1/40/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00599/AM09/	RLA File :05/24/040/00558/AM09/	Lic.No/Date:0510232363 11.12.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(13)/2006-TW Vol. III dated 30.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

34	Case No.:2/40/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:52/81-ALC2/2008 31.03.2009	Status:Deffered and Re-indexed
	HQ File :01/81/050/00600/AM09/	RLA File :05/24/040/00557/AM09/	Lic.No/Date:0510232364 11.12.2008	Defer Date:31.03.2009
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of M/o Steel vide their U.O. No. 2(13)/2006-TW Vol. III dated 30.03.2009. (copy enclosed). R/A may take suitable consequential action accordingly.			

PART -C - DEFFER

S.No.64

Case No. C-32	M/S Technova Imaging Systems P.Ltd.Mumbai
Meeting No.52/81	F.No.01/81/162/311/AM09/DES-II
Dated 31-03-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 12.05.2009.

S.No.65

Case No.C - 18	M/s Nirlep Applianaces Ltd. Aurangabad
Meeting No.52/81	F.No.01/81/162/259/AM08/DES-I//DES-II
Dated: 31-03-2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 52/81 actually held on 31.03.2009. The committee observed that the case is under examination of DC(SSl). The case stands deferred and to be re-listed on 12.05.2009.
